PUNJAB GOVT, GAZ. (EXTRA), MARCH 21, 2014 (PHGN 30, 1935 SAKA)

OVERNMENT OF PUNJAB EXCISE AND TAXATION COMMISSIONER'S OFFICE, PUNJAB, PATIALA

NOTIFICATION

The 20th March, 2014

No. G.S.R. 15 /P.A.1/1914/Ss.21 and 59/Amd. (60)/2014 .- In exercise of the powers conferred by clause (d) of section 21 and section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with Government of Punjab, Department of Excise and Taxation, Notification No. S.O.12/PA.1/ 1914/S.9/2013, dated the 31st January, 2013, and all other powers enabling me in this behalf, I, Anurag Verma, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Distillery Rules, 1932, namely: -

RULES

- These rules may be called the Punjab Distillery (Amendment) Rules, 1. (1)2014.
 - (2) They shall come into force on and with effect from the first day of April, 2014.
- 2. In the Punjab Distillery Rules, 1932 (hereinafter referred to as the said rules), in rule 4, in clause (a), for the words "forty lac rupees", the words "fifty lac rupees" shall be substituted,
- 3. In the said rules, in rule 7, for sub rule (1), excepting the proviso relating thereto, the following sub-rule shall be substituted, namely: -
 - "(1) A license granted under these rules, shall be valid for a period not exceeding one year upto 31st day of March of the financial year following the day of grant unless it is cancelled, determined or surrendered earlier and shall be renewable by the Financial Commissioner on application made by the licensee after a period of three years. Although, the license is renewable after a period of three years, yet a fee of rupees fifty lac shall be deposited by the licensee annually.".
- In the said rules, for rule 33-A, the following rule shall be substituted, 4. namely:-

"33-A If the distillery works on a Sunday, or a gazetted holiday, except on

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Republic Day (26th January), Independence Day (15th August) and Mahatma Gandhi's Birthday (2nd October), the Inspector shall remain present for duty within the distillery enclosure, he shall take action for the issue of spirit; and shall allow the dispatch of liquor and spirit on these days also, however, the permission shall only be given subject to the deposit of over-time fee charges required under rule 32.

- 5. In the said rules, in rule 93,-
 - (i) in clause (k), -
 - (a) for the words, "rupees fifty thousand", the words, "rupees sixty thousand", shall be substituted;
 - after the words "Excise Commissioner", wherever occurring, (b) the words, "or any other officer authorized by the Excise Commissioner" shall be inserted;
 - (c) in the first proviso, for the words, "one thousand rupees", the words, "five thousand rupees", shall be substituted; and
 - in the second proviso, for the figure, "25000", the figure, (d) "30000", shall be substituted;
 - for clause (kk) and provisos, relating thereto, the following clause (ii)and provisos shall be substituted, namely:-
 - "(kk) Brand registration fee shall be as under :

(i)	Punjab Medium Liquor including Rum/Gin/	Rs. 15,000/-
	Whisky of any degree;	
(ii)	Wine and cider;	Nil
(iii)	Indian made Foreign Liquor, Beer and ready	Rs. 60,000/-
	to Drink Beverages;	
(iv)	Imported Foreign Liquor (bottled in origin);	Rs. 30,000/-
(v)	Subsequent change in all the approved label	Rs. 5,000/-
	during the year; and	
(vi)	Brand Registration fee for hotels of 3-star and	Rs. 2,000/-
	above category in respect of liquor imported	
	from abroad of which brands are not already	
	approved by the Excise Commissioner.	

No separate fee for pints and nips shall be charged where

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fee has been paid for quarts:

Provided that a licensee, shall be required to pay full brand registration fee as specified above, for approval of labels for export of brand in other States in case such brand is not approved for sale in the State of Punjab. In case of brand registered for sale in Punjab, the brand registration fee shall be charged extra @ Rs.10,000/- per brand meant for export for each State on IMFL/Beer/Country Liquor:

Provided further that for export of any brand out of India no brand registration fee shall be charged:

Provided further that a licensee shall be required to submit an Authority Letter of the company producing imported foreign liquor (BIO) brands, at the time of registration of labels:

Provided further that the distilleries of breweries or bottling plants manufacturing PML, IMFL and beer, shall not imitate name, design and colour scheme of the brands of other such manufacturers. The Excise Commissioner, may refuse to grant approval for the registration of a particular brand, if it is found that there is even a minor similarity of the name, design and colour scheme of other."; and

- (iii) in clause (s), for the figures "2013-2014", the figures "2014-2015" shall be substituted.
- 6. In the said rules, for rules 122-A and 122-B, respectively, the following rules shall be substituted, namely:-
 - "122-A The licensee shall be required to install CCTV cameras in the distillery at such location, as may be specified by the Excise Commissioner for the purpose of monitoring the functioning in distillery, movement of PML, IMFL, Rectified Spirit (RS) and Extra Neutral Alcohol (ENA). The specification of such cameras and the technical requirements for their monitoring at the central level shall also be fixed by the Excise Commissioner. The entire cost for such installation of cameras and their monitoring shall be borne by the licensee.

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All bottles of Punjab Medium Liquor, Indian Made Foreign 122-B Liquor and Imported Foreign Liquor sold in the State of Punjab, shall be affixed with the security labels at the cost of the licensee. This provision shall also be applicable for liquor to be sold to and by Canteen Store Depot, Central Reserve Police Force and Indo-Tibetan Border Police. The expenditure on this account will be borne by the distillers.".

ANURAG VERMA,

Excise Commissioner, Punjab.

0459/3-2014/Pb. Govt. Press, S.A.S. Nagar